

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6  
PRESCOT ROAD, BOMBAY 1  
CAMP: NAGPUR

D.A. NO. 1222/92

T R Prakashan  
r/o. Qtr.No.14/2;  
Ordnance Factory  
Estate; Bhandara 441906

..Applicant

V/s.

Union of India through  
Secretary  
Ministry of Defence;  
South Block; New Delhi & 2 ors. ..Respondents

Coram: Hon. Shri Justice M S Deshpande, VC  
Hon. Shri M Y Priolkar, Member (A)

APPEARANCE:

Mr. S.H. Iyer  
counsel  
for applicant

Mr. Ramesh Darda  
counsel  
for respondents

ORAL JUDGMENT:  
(PER: M.S.Deshpande, Vice Chairman)

DATED: 19.7.93

Heard.

The allegations are that the Governing Body of the Recreation Club has not passed any resolution for directing a departmental inquiry should be held against the applicant. There is no dispute against the position that the applicant is working as an officer with the Ordnance Factory, Bhandara and the General Manager is the appointing authority and disciplinary authority. It is the disciplinary authority who has to be satisfied about the reasons for an inquiry, and they are It is clear in the present case.

The stage at which the applicant may approach is only after the inquiry is completed. No interference is called for at this stage. The application is dismissed.

  
(M Y Priolkar)  
Member(A)

  
( M S Deshpande )  
Vice Chairman